

#### **Formulation of a policy on land acquisition**

†3081. SHRI KAPTAN SINGH SOLANKI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has made any effort to know the adverse effects of land acquisition on the farmers;

(b) if so, the details thereof;

(c) whether Government is making any effort to formulate the policy of land acquisition keeping in view the interest of the farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) to (d) In due recognition of the fact of adverse impact of land acquisition on Farmers, the Government of India has formulated a revised National Rehabilitation and Resettlement Policy (NRRP), 2007, which has been published in the Gazette of India dated 31st October, 2007. The policy provides for the basic minimum requirements that must be met by all projects leading to involuntary displacement of the people, while the State Governments, Public Sector Undertaking or agencies, and other requiring bodies may put in place greater benefits levels than those prescribed. NRRP, 2007 also specifies that the aim should be to minimize large-scale displacement, as far as possible only the minimum area of land commensurate with the purpose of the project may be acquired. Also, as far as possible, projects may be set up on wasteland, degraded land or un-irrigated land. It has been decided to give a statutory backing to the NRRP, 2007. Accordingly, this department has prepared the draft Land Acquisition and Rehabilitation & Resettlement Bill, 2011 and it has been placed in the public domain on 29th July, 2011 for comments/suggestions from the stakeholders. This draft Bill contains a number of provisions to mitigate the adverse effects of Land Acquisition on farmers.

#### **Assessment of rural development schemes**

3082. SHRIMATI MOHSINA KIDWAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of various rural development schemes launched by Government;

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†Original notice of the question was received in Hindi.